

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3857  
ANSWERED ON:24.08.2004  
CRIMES AGAINST WOMEN  
Shukla Smt. Karuna

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) The number of cases of harassment of women victims of crimes came to the notice of the Government during 2002, 2003 and 2004, State-wise, especially in Uttaranchal Pradesh;
- (b) Whether the National Commission for Women has conducted an inquiry into these cases;
- (c) If so, the recommendations made by the Commission; and
- (d) The steps taken by the State Governments on the recommendations of the Commission especially for compensation and release from the protective home?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH)

- (a) The National Crime Records Bureau under Ministry of Home Affairs has furnished information maintained by it relating to crimes against women reported during 2002 and 2003, which is annexed. Information for the year 2004 has not been received from the States.
- (b) The National Commission for Women (NCW) has conducted inquiry into some cases of atrocities against women, which were of a grievous nature. In Uttaranchal, the NCW had made an inquiry on 24.6.2004 into the case of wrongful confinement of Indira Deuri alias Jenny at the government shelter home at Kedarouram, Dehradun, Uttaranchal.
- (c) In the inquiry report relating to the above incident, the NCW made the following major recommendations:
  - release immediately the victim from the protection home,
  - Provide her trauma counseling by a specialist,
  - Pay adequate compensation to the victim, commensurate with the mental harassment caused to her during pregnancy and after delivery,
  - Provide legal assistance to the victim; and
  - Arrange speedy trial, preferably on day-to-day basis, by a special court.
- (d) The Report has been referred to the State Government for taking necessary action.